

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

Original Application No. 506 of 1998

this the 21st day of August 2003.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER(A)

1. Bhanu Pratap Singh, S/o V.K. Singh, J.E.I, D.L.W., Varanasi.
2. Ashok Kumar, S/o Munshi Ram, J.E.II, D.L.W., Varanasi.

Applicants.

By Advocate : Sri S. Chandra (absent)

versus.

1. Union of India through Chairman, Railway Board, New Delhi.
2. General Manager, D.L.W., Varanasi.
3. Chief Personnel Officer, D.L.W., Varanasi.
4. Chief Mechanical Engineer, D.L.W., Varanasi.

Respondents.

By Advocate : Sri S.K. Pandey holding brief of Sri A. Sthalekar.

O R D E R

BY JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A. under Section 19 of the A.T. Act, 1985, the applicants have prayed for a direction to the respondents not to appoint the persons from the other railway units on the post of Section Engineer in D.L.W. Varanasi and vacant post of Section Engineer may be filled from amongst the J.E.s of D.L.W. Varanasi.

2. Resisting the claim of the applicants, respondents have filed their Counter reply. In para 4 thereof, it is stated that under rules applicable 20% of the posts earmarked for direct recruitment to be filled by Railway Recruitment Board, can also be filled by transfer of



railway employees working in the same grade from other railways on their request on acceptance of bottom seniority. Thus, the persons ~~are~~ appointed from other railway unit on their request would be placed the bottom seniority in the new unit. The applicants have not challenged the ~~rules~~ rules. In the circumstances, the applicants are not entitled for any relief as claimed by them. The O.A. is accordingly dismissed with no order as to costs.



Member (A)



V.C.

GIRISH/-